

ITEM NO.4

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1589/2021

SUNIL & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(I.A. No.75055/2022 (application for bail)

IA NO.69489/2023- APPLICATION ON BEHALF OF R-2 FOR SUPPLY OF COPY OF REPORT OF JUVENILE JUSTICE BOARD

Date : 10-04-2023 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Appellant(s) Mr. Rishi Malhotra, AOR
 Mr. Jaydip Pati, Adv.

Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Mr. Ratnakar Dash, Sr. Adv.
 Mr. Shashank Shekhar Singh, AOR

Mr. Vikas Pahwa, Sr. Adv.
 Mr. Amit Khemka, Adv.
 Mr. Rishi Sehgal, AOR
 Mr. Abhishek Pati, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

IA NO.69489/2023- APPLICATION ON BEHALF OF R-2 FOR
 SUPPLY OF COPY OF REPORT OF JUVENILE JUSTICE BOARD

The finding of the Juvenile Justice Board dated 31.01.2023 is that the appellant No.2/Bhupendra Kumar Sharma @ Ballu was a juvenile on the date of the incident as apparently he was 17 years 08 months and 26 days old.

Looking to all the facts and circumstances of the case, it is an aspect that will be considered during the hearing of the appeal.

A copy of the report be supplied to learned counsel for the respondents.

Application stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)